

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:502
ANSWERED ON:27.02.2013
IMPORT OF AIRCRAFT
Kumar Shri P.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of rules for import of aircraft by various companies/airlines in the country;
- (b) whether many airlines/companies which seek permission do not actually import the aircraft;
- (c) if so, the details thereof, airline and company-wise along with the reaction of the Government thereto; and
- (d) the corrective steps taken by the Government to check such practices?;

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

- (a): Directorate General of Civil Aviation has issued Civil Aviation Requirements containing detailed guidelines for grant of initial No Objection Certificate and import/acquisition of Aircraft for air transport services. Further, a new Aircraft Acquisition Committee (AAC) has been constituted on 31.10.2012. The Order of new AAC also contains procedure and guidelines for import/acquisition of aircraft.
- (b) and (c): Yes, Madam. It has been noticed that some of the airlines are not utilizing all the import permissions granted by the Govt. However, no such record is maintained by the Govt.
- (d): No guidelines are in place for taking any action in this regard. However, airlines have been advised to clearly indicate the number of import permissions granted to them and their actual utilization, so that their proposals can be looked into by the AAC in light of the above fact.